

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 3384/2020

(Arising out of impugned final judgment and order dated 07-07-2020 in CRLRP No. 404/2020 passed by the High Court Of Kerala At Ernakulam)

BISHOP FRANCO MULAKKAL

Petitioner(s)

VERSUS

THE STATE OF KERALA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.68076/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.68087/2020-EXEMPTION FROM FILING AFFIDAVIT and IA No.68080/2020-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 05-08-2020 This petition was called on for hearing today.
CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Anand Mishra, AOR
Mr. Amrendra Kumar Singh, Adv.
Mr. Abhinav Shrivastava, Adv.

For Respondent(s) Mr. V. Giri, Sr. Adv.
Mr. Jishnu M L, Adv.
Ms. Priyanka Prakash, Adv.
Ms. Beena Prakash, Adv.
Mr. G. Prakash, AOR

Ms. Vrinda Grover, Adv.
Mr. Soutik Banerjee, Adv.
Ms. Ratna Appender, Adv.
Mr. Aakarsh Kamra, AOR

UPON hearing the counsel the Court made the following
O R D E R

The special leave petition is dismissed.

As a sequel to the above, pending interlocutory applications,
if any, stand disposed of.

(SANJAY KUMAR-II)
ASTT. REGISTRAR-cum-PS

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR